

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. 954 OF 2018**

MANEESH VASHISTHA

APPELLANT(S)

VERSUS

HIGH COURT OF PUNJAB AND HARYANA

RESPONDENT(S)

O R D E R

Appeal admitted.

The appellant has challenged the Order dated 31.05.2018 passed by the High Court *vide* which he has been convicted for contempt of the Court and is sentenced to undergo simple imprisonment for a period of one month. The Court has also suspended the sentence in view of the fact that there is a right of appeal against the said Order. Challenging the said Order, the present appeal has been filed.

We have gone through the matter in detail and are of the view that it was not a case where the contempt action should have been taken against the appellant who is an Advocate. We thus allow this appeal and set aside the impugned order passed by the High Court.

.....J.
(A.K. SIKRI)

.....J.
(R. SUBHASH REDDY)

**NEW DELHI,
NOVEMBER 12, 2018**

ITEM NO.47

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 954/2018

MANEESH VASHISTHA

Appellant(s)

VERSUS

HIGH COURT OF PUNJAB AND HARYANA

Respondent(s)

Date : 12-11-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Appellant(s) Mr. Vikas Singh, Sr. Adv.
Mr. Maneesh Vashistha, Appellant-In-Person
Mr. Rajesh Sharma, Adv.
Mr. Kapil Chawla, Adv.
Mr. Saket Gogia, Adv.
Mr. Kapish Seth, Adv.
Mr. Ashok Mittal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is allowed in terms of the signed order.

Pending applications, if any, stand disposed of.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER

(Signed order is placed on the file.)